

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CP 129/99  
OA 1583/96

(9)

New Delhi this the 11th day of May, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. Sukhdev Singh  
S/O Shri Kotwal Singh  
R/O Village Nehru Gram,  
P.O. Nehdrugram, Distt.  
Dehradun.

...Applicant

(Applicant present in person)

Versus

1. The Govt. of India, Department of Science and Technology, New Delhi through its Secretary, Prof. V.S. Rama Murty.
2. Sh. L.M. Boorta, Ex. Director, Map Publication, Survey of India, Hathibarkala, Dehradun R/O H.No. 7, Street No. 7, Rajendra Nagar, Dehradun.
3. Shri B.C. Roy, Director, Map Publication, Survey of India, Hathibarkala, Dehradun.
4. Shri Ram Prasad, Dy. Director/Acting Director, Map Publication, Survey of India, Dehradun.

... Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant presses CP 129/99 alleging contumacious disobedience of the Tribunal's order dated 27.9.96 in OA 1583/96.

2. In that OA applicant was aggrieved by the alleged wrong fixation of his seniority and non disposal of his representation dated 11.10.1995.
3. By aforesaid order dated 27.9.96 respondents were directed to dispose of applicants aforementioned representation by a detailed speaking reasoned order within a period of three months from the date of receipt of the order under intimation to him.

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4. Pursuant to that order, respondents issued order dated 2.12.96.

5. Meanwhile applicant had filed CP No. 3/98 in OA No. 1583/96 which came up for hearing on 29.1.98, on which date applicants counsel stated at the Bar that applicant had separately filed an OA impugning the aforesaid order dated 2.12.1996 and sought permission to withdraw the CP which was allowed.

6. In view of the above, present CP 129/99 does not lie, and is accordingly dismissed.

7. Postal order of Rs. 50/- deposited by applicant may be returned to applicant by registry, who is granted permission to file fresh OA in accordance with law, impugning the order dated 2.12.1996, in case the same has not already been filed as stated by his counsel on 29.1.98.

*Lakshmi*  
(Smt. Lakshmi Swaminathan)  
Member(J)

*Adige*  
(S. R. Adige)  
Vice Chairman(A)

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